

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 283/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of the tariff of 1200 MW inter-State Transmission System (ISTS) Solar PV Power Projects with 600 MW/1200 MWh Energy Storage System (ESS) and selected through competitive bidding process (SECI ISTS XV) as per the Guidelines of the Government of India.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : ACME Solar Holdings Limited and Ors.

Date of Hearing : **17.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Rahul Ranjan, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for the adoption of tariff for the 1200 MW Solar Power Projects connected with the inter-state Transmission System (ISTS) with the 600 MW/ 1200 MWh Energy Storage System and selected through the competitive bidding process as per the “*Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems*” dated 9.6.2023 (‘the Guidelines’) issued by the Ministry of Power, Government of India. Learned counsel further submitted that after the filing of the Petition, SECI has also entered into the Power Sale Agreement with Kerala State Electricity Board Limited (KSEBL) for 500 MW on 12.9.2024 and the Power Purchase Agreement dated 11.10.2024 with the Clean Renewable Energy Hybrid Eight Private Limited, SPV of Hero Solar Energy Private Limited, for the 250 MW and the Power Purchase Agreement dated 15.10.2024 with ACME Platinum Urja Private Limited, SPV of ACME Solar Holding Limited, for 150 MW and consequently, has also filed amended memo of parties impleading KSEBL. Learned counsel also pointed out that so far none of the Respondents have filed any reply in the matter.

2. Considering the submissions made by the learned counsel for the Petitioner and keeping in view that KSEBL has been impleaded only on 16.10.2024, the Commission deemed it appropriate to grant the Respondents, including KSEBL, another opportunity to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

3. The Petition will be listed for hearing on **5.11.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)